

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 136 OF 2020

Aires Rodrigues

..... Petitioner

V e r s u s

Corporation of City of Panaji & Ors.

..... Respondents

Petitioner present in person.

Mr. A. D. Bhobe, Advocate for the Respondent no.1.

Mr. D. Pangam, Advocate General with Mr. S. P. Munj, Additional Government Advocate for the Respondent nos. 2, 3 and 4.

Coram :- M. S. SONAK &
DAMA SESHADRI NAIDU, JJ.

Date : 27th August, 2020

P.C.

1. Heard Mr. Rodrigues, the learned Counsel in person, Mr. Bhobe, the learned Counsel for the CCP-respondent no.1 and Mr. D. Pangam, the learned Advocate General for the respondent nos. 2, 3 and 4.

2. Mr. Bhobe, the learned Counsel for the respondent no.1, states that by the next date he will make a statement on the issue of service upon the private respondents as well as the position of the CCP in relation to the issue raised in this petition.

3. Accordingly, we place this matter for further consideration on 31.08.2020.

DAMA SESHADRI NAIDU, J.

M. S. SONAK, J.

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